

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A. NO. 335 OF 2011**

Tuesday, this the 12<sup>th</sup> day of April, 2011

**CORAM:**

**HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER  
HON'BLE Mr. K. GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

S. Ayub Basha  
Superintending Engineer  
BSNL Civil Circle  
2<sup>nd</sup> Floor, Administrative Building  
Manacaud, Thiruvananthapuram -9 - Applicant

(By Advocate Mr. Vishnu S. Chempazhanthiyil)

**Versus**

- 1 The Chairman & Managing Director  
BSNL Corporate Office  
BSNL Bhavan, Janpath  
New Delhi – 110 001
- 2 The Deputy General Manager  
(Building Works), BSNL  
10<sup>th</sup> Floor, Chandralok Building  
Janpath, New Delhi – 110 001
- 3 The Chief Engineer (Civil)  
BSNL Kerala Civil Zone  
1<sup>st</sup> Floor, Administrative Building  
Manacaud, Thiruvananthapuram – 695 001. - Respondents

(By Advocate Mr. P.P. Padimalayan)

The application having been heard on 12.04.2011, the Tribunal on the same day delivered the following:

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**ORDER****HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER**

The applicant is initially appointed as a Group A Officer on the basis of 1992 Combined Engineering Services Examination conducted by U.P.S.C in the Department of Telecommunication under the Ministry of Communication in the grade of Assistant Executive Engineer (Civil) with effect from 07.02.1994. Later, he was promoted as Executive Engineer (Civil) with effect from 05.10.1997. Subsequent to the formation of BSNL, he was absorbed in BSNL with effect from 10.10.2000, vide order dated 01.06.2006.

2 According to the applicant, though he was promoted from the grade of Executive Engineer (Civil) to the grade of Superintendent Engineer (Civil) on adhoc basis vide Annexure A-1 letter dated 06.11.2008 based on the DPC proceedings No. Trans-Pro/SE(c)/AD (BW)III/2008, yet, he continues to be in the same capacity and the respondents have not taken any steps to regularise his appointment. He has also submitted that his Annexure A-2 representation dated 12.08.2010 made to the 2<sup>nd</sup> respondent has also not been considered so far. He has, therefore, sought a direction to the respondents to regularise his service as Assistant Engineer (Civil) with effect from the date of his appointment to the said post.

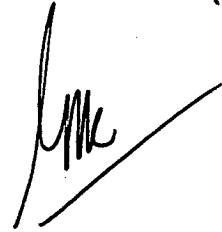


3 Mr. P.P. Padmalayan appeared on behalf of the respondents on receipt of an advance copy of the O.A.

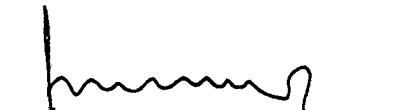
4 In view of the above position, we direct the 1<sup>st</sup> respondent, the Chairman & Managing Director, BSNL Corporate Office, BSNL Bhavan to consider the Annexure A-2 representation dated 12.8.2010 of the applicant and dispose of the same within two months from the date of receipt of the order.

5. With the aforesaid direction, this O.A is disposed of. There shall be no order as to costs.

(Dated, the 12<sup>th</sup> April, 2011.)



**K. GEORGE JOSEPH  
ADMINISTRATIVE MEMBER**



**GEORGE PARACKEN  
JUDICIAL MEMBER**

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